

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

5. **IA-342/2024 in C.P.(IB)/3269(MB)/2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.02.2024**

NAME OF THE PARTIES: Equilink Capital Management Services Ltd.
Vs
Kotak Urja Pvt. Ltd.

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Ashish V. Jha, Ld. Counsel for the Applicant present (VC). Ms. Sweta Ranjan, Ld. Counsel for R1 present (VC). Mr. Devarajan Raman, R2/Liquidator present (VC).
2. Counsel for the Respondents seek time to file reply. One week's time is granted. Respondents are directed to file reply with a copy served upon the Applicant at least three days in advance of the next date of hearing.
3. List this matter on **14.02.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)